

ITEM NO.10

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 205-206/2022

AMAN LOHIA

Appellant(s)

VERSUS

HIGH COURT OF DELHI

Respondent(s)

(IA No. 49613/2020 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 96901/2020 - CLARIFICATION/DIRECTION  
IA No. 96904/2020 - GRANT OF MAINTENANCE  
IA No. 187426/2019 - STAY APPLICATION)

WITH

SLP(Cr1) No. 1324-1329/2022 (II-C)

SLP(Cr1) No. 11659/2019 (II-C)

SLP(Cr1) No. 1330-1335/2022 (II-C)

SLP(Cr1) No. 410-411/2020 (II-C)

(I.A. No.....Application for Directions filed by Mr. Mukul Kumar,  
Adv.I.A No...Application for Modification of order dated 15.07.2020  
andI.A No...Application for directions filed by Mr. Amarjeet Singh,  
Adv.I.A.No....Application for permission to travel with minor  
daughter filed by Ms. Vanshaja Shukla, Adv.

IA No. 107838/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 49096/2020 - CLARIFICATION/DIRECTION

IA No. 49093/2020 - CLARIFICATION/DIRECTION

IA No. 47503/2020 - CLARIFICATION/DIRECTION

SLP(Cr1) No. 400-402/2020 (II-C)

SLP(Cr1) No. 1336-1344/2022 (II-C)

T.C.(C) No. 26/2021 (XVI-A)

Date : 15-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

In It.10 &amp; 10.4

Mr. Mukul Rohatagi, Sr. Adv.

Ms. Geeta Luthra, Sr. Adv.

Ms. Asmita Narula, Adv.

Ms. Apoorva Maheshwari, Adv.

- Ms. Mithla Mishra, Adv.  
Mr. Rajat Bhalla, Adv.  
Mr. Amarjeet Singh, AOR
- In 10.6 Ms. Minakshi Arora, Sr. adv.  
Mr. Viresh B. Saharya, AOR  
Mr. Rajat Bhalla, Adv.  
Mr. Akshat Agarwal, Adv.
- In 10.2,10.3.10.5 Ms. Geeta Luthra, Sr. Adv.  
Mr. Rupesh Kumar, AOR  
Mr. Narendera M Sharma, Adv.  
Mr. Abhishek Sharma, Adv.  
Mr. Siddharth Jain, Adv.  
Ms. Neelam Sharma, Adv.  
Ms. Pankhuri Shrivastava, Adv.  
Ms. Asmita Narula, Adv.  
Ms. Apoorva Maheshwari, Adv.
- Mr. Mukul Kumar, AOR
- For Respondent(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Parag Tripathi, Sr. Adv.  
Mrs. Malavika Rajkotia, Adv.  
Mrs. Vanshaja Shukla, AOR  
Ms. Akriti Tyagi, Adv.  
Ms. Riya Krishnamurthy, Adv.  
Mr. Abhishek Chhabra, Adv.  
Mr. Sajal Singhai, Adv.  
Mr. Anirudh Dusaj, Adv.  
Mr. Sudipto Sircar, Adv.  
Mr. Mayank Grover, Adv.
- Mr. Chirag M. Shroff, AOR
- Mr. K.M. Nataraj, Ld. ASG  
Mr. Ashok Panigrahi, Adv.  
Ms. Shradha Deshmukh, Adv.  
Mr. Sugash Subramaniam, Adv.  
Ms. Indira Bhakjar, adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 49613/2020 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 96901/2020 - CLARIFICATION/DIRECTION

No orders are required.

The applications stand disposed of.

IA No. 96904/2020 - GRANT OF MAINTENANCE

No orders are required at this stage.

The application stand disposed of.

IA No. 187426/2019 - STAY APPLICATION

The existing interim arrangement may continue.

The application stands disposed of.

IA No. 107838/2020 - APPROPRIATE ORDERS/DIRECTIONSIA No. 49096/2020 - CLARIFICATION/DIRECTIONIA No. 49093/2020 - CLARIFICATION/DIRECTIONIA No. 47503/2020 - CLARIFICATION/DIRECTION

No further orders are requires at this stage.

The applications stand disposed of.

I.A. No....-Application for modification of order dated 15.07.2020 filed by Mr. Amarjeet Singh, Adv. in SLP(Crl) No. 410-411/2020

No further directions are required at this stage.

The application stands disposed of.

We have endeavoured to impress upon learned counsel for the parties that instead of continuing battle in Court, if counsels can sit together (keeping in mind the failure of mediation in the past) to work out the terms for divorce *inter se* the parties (both counsels agreeing that there is nothing left in the marriage) and the custody of the child and the visiting rights, the niceties of certain protections required can be looked into by the Court apart from any other issue which may be subsisting.

We consider it appropriate that Mr. Mukul Rohatgi, Mr. Parag P. Tripathi and Mr. Shyam Divan, learned senior counsels will sit together to devote some time to work out the contours of the possibility of a settlement. Naturally before meeting they can in turn have interaction with all the counsels on their side.

List for directions on 10.03.2022.

Video conferencing link to be given to the counsels/parties.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)

\* All the applications be updated in the system and be not shown in the cause list before the next date.